



2026:AHC:166122

HIGH COURT OF JUDICATURE AT ALLAHABAD

**CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482
BNSS No. - 7679 of 2026**

Satendra Kumar

.....Applicant(s)

Versus

State of U.P. and Another

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Kuldeep Singh
Counsel for Opposite Party(s)	:	G.A.

Court No. - 71

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. Learned counsel for the applicant; and learned A.G.A. for the State are present.

2. The present anticipatory bail application has been filed on behalf of the applicant in Case Crime No. 0137 of 2026 under Sections 318(4), 338, 336(3), 340(2) of B.N.S., 2023, Police Station-Sachendi, District West (Commissionerate Kanpur Nagar), with a prayer to enlarge him on anticipatory bail, till the conclusion of the trial, as the applicant apprehends his arrest in the aforesaid case.

3. The learned counsel for the applicant states that the applicant has been falsely implicated in the present case. He seeks anticipatory bail on the following grounds :-

i. The applicant is not named in the first information report.

ii. The allegation is that the applicant's vehicle was being used by affixing a false number plate belonging to the informant. The said car was seized and has also been released in favour of the applicant.

iii. The co-accused Sanjeev and Shivendra who are named in the F.I.R., had challenged the first information report before this Court in Criminal Miscellaneous Writ Petition No. 9475 of 2026 and this Court by its order dated 15-07-2026, has stayed the arrest of the petitioners therein.

iv. Although, the applicant has a criminal history of one previous case under Section 302 I.P.C., however, he is on bail granted by the learned Additional

Sessions Judge/Special Judge POCSO Act, Mainpuri.

4. Learned A.G.A. has opposed the prayer for grant of anticipatory bail and has contended that the applicant and the co-accused were using a fake number plate on the vehicle. The said fake number plate and the car had been seized by the police. He however, could not dispute the explanation given by the learned counsel for the applicant regarding his criminal antecedents.

5. I have considered the submissions made by the learned counsel for the parties.

6. The applicant is not named in the first information report. The fortuner car which is said to have been used by affixing a fake number plate belongs to the applicant, and the same has also been released in favour of the applicant. The applicant is not a previous convict. Similarly situated co-accused have been granted interim protection from arrest by this Court.

7. Taking into consideration the entire facts and circumstances of the case, as discussed above, this Court is of the prima facie opinion that the applicant has made out a case for grant of anticipatory bail.

8. The anticipatory bail application of the applicant is allowed.

9. In the event of the arrest of the applicant - Satendra Kumar, involved in the aforesaid case crime, he shall be released on anticipatory bail on his furnishing a personal bond and surety in the like amount to the satisfaction of the Station House Officer of the police station/Court concerned, with the following conditions:-

- i. The applicant shall make himself available for interrogation by a police officer as and when required;
- ii. The applicant shall not, directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer;
- iii. The applicant shall not leave India without the previous permission of the Court;
- iv. The applicant shall not pressurize/intimidate the prosecution witness;

10. In case of breach of any of the above conditions, the Court concerned shall be at liberty to cancel the bail.

11. It is made clear that observations made hereinabove are exclusively for deciding the instant anticipatory bail application and are not to be considered to be an opinion on the merits of the case.

August 6, 2026
Shweta

(Rajiv Lochan Shukla,J.)